



ఆంధ్ర ప్రదేశ్ రాజ పత్రము
RULES SUPPLEMENT TO PART- II
EXTRAORDINARY
OF
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

No. 50 | HYDERABAD, WEDNESDAY, NOVEMBER 9, 2005.

NOTIFICATIONS BY HEADS OF DEPARTMENT, Etc.

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HIGH COURT OF ANDHRA PRADESH

RIGHT TO INFORMATION ACT, 2005, FRAMING OF RULES U/S 28
OF THE ACT.

ROC.No. 852/SO/2005.-In exercise of the powers conferred under Section 28 (1) of the Right to information Act, 2005, and all enabling provisions in that behalf, the Chief Justice of Andhra Pradesh High Court makes the following Rules for carrying out the provisions of the Right to Information Act, 2005.

1. Short title, commencement and application:

- (i) These Rules shall be called the Andhra Pradesh High Court Right to information Rules, 2005.
- (ii) They shall come into force with effect from the date of publication in the Official Gazette.

- (iii) These Rules shall be applicable to the High Court of Andhra Pradesh, Hyderabad and all the subordinate courts under the control of the High Court of Andhra Pradesh.

2. **Definitions:** In these Rules, unless the context otherwise requires:

- (a) 'Act' means the Right to information Act, 2005.
- (b) 'State Public Information Officer' means the Registrar (Judicial), High Court of Andhra Pradesh as designated by the High Court under Section 5 (1) of the Act.
- (c) State Assistant Public Information Officer means the Administrative Officer/Chief Ministerial Officer as the case may be as designated by the High Court Under Section 5 (2) of the Act.
- (d) 'Registrar (Judicial)', means the Registrar (Judicial), High Court of Andhra Pradesh.
- (e) 'Administrative Officer' means the Administrative Officer of the Principal. District Courts/Chief Judge, City Civil Court/Chief Judge, City Small Causes Court/Metropolitan Sessions Judge Court/Special Court.
- (f) 'Chief Ministerial Officer' means the Chief Ministerial Officers of the Courts presided over by the senior most judicial Officer at the stations having more than one Court other than the District Head quarters and the Chief Ministerial Officers of the Courts where there is only one Court at a station.
- (g) 'Subordinate Courts', means and includes City Civil Court, City Small Causes Court, Metropolitan Sessions Court, District Courts, Motor Accidents Claims Tribunals, Senior Civil Judge Courts, Chief Metropolitan Magistrates Courts, Judicial Magistrate of First Class Courts and Junior Civil Judge Courts etc.

3. **Request for furnishing information:** Any request for obtaining of information shall be accompanied with a fee of Rs. 25/- (Rupees Twenty five only) paid by way of adhesive Court fee stamps and the complete address of the applicant for communication.
4. **Fee for providing the information:**
 - (i) The fee payable for providing the information except by way of inspection of documents or records shall be Rs. 5/- per each page of information (foolscap size), or as prescribed by the competent authority from time to time and such fee shall be paid by way of adhesive court fee stamps.
 - (ii) The fee for inspection of documents or records shall be Rs. 15/- for each hour or part of an hour and shall be paid by way of adhesive court fee stamp.
5. **Procedure regarding inspection of documents:** For the purpose of inspection of documents or records, the applicant shall not cause any hindrance to the Office work and shall cooperate with the staff and complete the inspection as soon as possible. The Public Information Officer concerned shall have the right to fix the time and date of the inspection according to administrative convenience and his/her decision shall be final.
6. **Information to be provided in the form of certified copies:** Information as requested by the party shall be provided in the form of certified copies/xerox copies attested by the State Public Information Officer/State Assistant Public Information Officer concerned. The Applicant shall not be entitled to take the originals from the custody of the Officer/Sections concerned.
7. **Register to be maintained:** The State Public Information Officer/State Assistant Public Information Officers shall maintain a register in the format as per the appendix and make necessary entries in the register

with regard to the requests received and processed.

8. **Appeal:** The Registrar General, High Court of Andhra Pradesh shall be the Officer to whom an appeal can be preferred under Section 19 (1) of the Act.

APPENDIX

Sl. No.	Date of Application	Name and Address of the party	Purpose of request	Fee paid	Information furnished on	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Hyderabad,
24.10.2005.

G. BHAVANI PRASAD,
Registrar General.

Registered No. HSE-49/2003-2005.

[Price: Re. 0-25 Paise.



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THE ANDHRA PRADESH GAZETTE
PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 214-A]

HYDERABAD, FRIDAY, SEPTEMBER 30, 2005.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

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HIGH COURT OF ANDHRA PRADESH : AT HYDERABAD

DESIGNATION OF STATE PUBLIC INFORMATION OFFICERS AND STATE ASSISTANT PUBLIC INFORMATION OFFICERS.

[ROC. No.852/SO/2005, No. 22/SO/2005, 23rd September, 2005.]

In exercise of the powers conferred under Section 5 (1) of The Right to Information Act, 2005 (Act 22/2005), the High Court of Andhra Pradesh hereby designate the Registrar (Judicial), High Court of Andhra Pradesh as the State Public Information Officer, and Under Section 5 (2) of the said Act, the Administration Officers of the Principal District Courts except for the district of Hyderabad, the Administrative Officers of the City Civil Court, the City Small Causes Court and the Metropolitan Sessions Court at Hyderabad, the Chief Ministerial Officers of the Courts presided over by the senior most Judicial Officer at the stations having more than one Court other than the District Head-quarters and the Chief Ministerial Officers of the Courts where there is only one Court at a station, are hereby designated as State Assistant Public Information Officers.

(Sd/-)
Registrar General.

Printed and Published by the Commissioner of Printing, Government of Andhra Pradesh at Government Central Press, Hyderabad.

G-912.

Registered No. HSE-49/2012-2014.

[Price: ₹. 0-25 Paise.



RIGHT TO
INFORMATION

ఆంధ్ర ప్రదేశ్ రాజ పత్రము

THE ANDHRA PRADESH GAZETTE

PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 165]

HYDERABAD, SATURDAY, JULY 6, 2013.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

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HIGH COURT OF ANDHRA PRADESH AT HYDERABAD

AN AMENDMENT TO RULE 3 OF THE RULES FRAMED BY THE HIGH COURT OF ANDHRA PRADESH UNDER RIGHT TO INFORMATION ACT, 2005.

NOTIFICATION No. 21/SO/2013

ROC.No. 852/SO/2005.— In exercise of the powers conferred under Section 28(1) of Right to Information Act, 2005 (Act No. 22 of 2005), and all enabling provisions in that behalf the Hon'ble Chief Justice of Andhra Pradesh High Court, hereby makes the following amendment to Rule 3 of the Rules framed by the High Court of Andhra Pradesh vide A.P. Gazette No. 50, Dt. 09-11-2005.

AMENDMENT

The following Rule shall be inserted in Rule 3 of the Rules framed by the High Court of Andhra Pradesh under Section 28(1) of the Right to Information Act, 2005.

RULE 3:

“demand draft, pay order or postal order” be added after the words “adhesive Court fee stamps”.

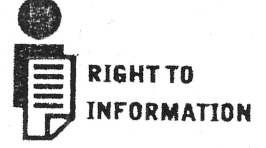
Hyderabad,
02-07-2013.

T. SUNIL CHOWDARY,
Registrar General.

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Registered No. HSE-49/2015.

[Price: Rs.0-25 Paise.



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE

PART- II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 223]

HYDERABAD, THURSDAY, OCTOBER 1, 2015.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

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JUDICIAL NOTIFICATIONS

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA AND
THE STATE OF ANDHRA PRADESH**

DESIGNATION OF REGISTRAR (ADMINISTRATION), REGISTRAR (RECRUITMENT) AND
REGISTRAR (MANAGEMENT) AS APPELLATE AUTHORITY WHEN THE APPEALS PERTAIN
TO REGISTRAR GENERAL AND REGISTRAR (VIGILANCE).

NOTIFICATION NO.39/SO/2015

ROC No. 852/SO/2005.- In exercise of the powers conferred under Section 28 (1) of Right to Information Act, 2005 (Act No. 22 of 2005), High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh hereby designates the Registrar (Administration), Registrar (Recruitment) and Registrar (Management) of High Court of Judicature at Hyderabad, as Appellate Authorities, to hear the appeals in the matters relating to Registrar General / Appellate Authority and Registrar (Vigilance)/ Appellate Authority, where the appeal cannot be heard by both Registrar General and Registrar (Vigilance) in the capacity of Appellate Authority, under Right to Information Act, 2005.

Hyderabad,
29-09-2015.

CH. MANAVENDRANATH ROY,

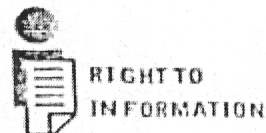
Registrar General,

High Court of Judicature at Hyderabad

for the State of Telangana and the State of Andhra Pradesh.

Printed and Published by the Commissioner of Printing, Government of Telangana at Government Central Press, Hyderabad.

G- 365.



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RULES SUPPLEMENT TO PART II EXTRAORDINARY

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AMARAVATI, THURSDAY, SEPTEMBER 7, 2017

G.530

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**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

AMENDMENT TO RULES 3 AND 4 OF THE ANDHRA PRADESH HIGH COURT
RIGHT TO INFORMATION RULES, 2005 FRAMED BY THE HIGH
COURT OF JUDICATURE AT HYDERABAD UNDER RIGHT TO INFORMATION
ACT, 2005 - NOTIFIED.

NOTIFICATION No.25/SO/2017

Roc. No.852/SO/2005,- In exercise of the powers conferred under Section 28 (1) of Right to Information Act, 2005 (Act No.22 of 2005), and all enabling provisions in that behalf the Hon'ble the Acting Chief Justice of High Court of Judicature at Hyderabad, hereby makes the following amendment to Rules 3 and 4 of the Andhra Pradesh High Court Right to Information Rules, 2005 framed by the High Court vide A.P. Gazette No.50, Dt.09.11.2005 and amended in A.P. Gazette No.165, Dt.06.06.2013.

AMENDMENT

The following Rules shall be substituted for the existing Rules 3 and 4 of the Andhra Pradesh High Court Right to Information Rules, 2005 framed under Section 28 (1) of the Right to Information Act, 2005.

Rule 3: Request for furnishing information:

"Any request for obtaining of information shall be accompanied with a fee of Rs.10/- (Rupees Ten only) paid by way of adhesive court fee stamps, demand draft, pay order or postal order and the complete address of the applicant for communication."

Rule 4: Fee for providing the information:

(iii) The fee payable for providing the information except by way of inspection of documents or records shall be Rs.2/- per each page of information (foolscap size), or as prescribed by the competent authority from time to time and such fee shall be paid by way of adhesive Court fee stamps, demand draft, pay order or postal order.

(iv) There shall be no fee for inspection of documents or records for the first hour and a fee of Rs.5/- for each 15 minutes thereafter, shall be paid by way of adhesive Court fee stamps, demand draft, pay order or postal order."

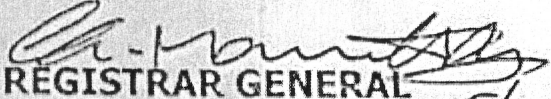
CH. MANAVENDRANATH ROY,
Registrar General.

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

Indt.Roc.No.852/SO/2005

Dated: 5 .10.2017

"COMMUNICATED."


REGISTRAR GENERAL
5/10

All the Registrars, High Court of Judicature at Hyderabad.

The Prl. Secretary to the Hon'ble the Acting Chief Justice, High Court of Judicature at Hyderabad.

All the Unit Heads in the States of Andhra Pradesh and Telangana.

{with a request to communicate the same to all the Judicial Officers and State Assistant Public Information Officers working under their control}

The P.Ss to Registrar (Judicial), High Court of Judicature at Hyderabad.

[with request to same before the State Public Information Officer-cum-Registrar (Judicial), High Court of Judicature at Hyderabad]